

(2)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

D.A. 131/95.

Dt. of Decision : 2-2-95.

1. R. Rama Mohana Rao
2. Y.V.S.Narasimha Rao
3. B.S.N.Reddy
4. A.Kaswdas
5. V.Nagaiah
6. V.S.N.Acharyulu
7. G.Krishna Murthy
8. A.Bhasakara Rao

... Applicants.

1. The Chief General Manager,
Telecommunications. A.P.
2. Union of India, re.,
Dept. of Telecommunications,
New Delhi.
3., re.,
of Telecommunications,
New Delhi.

... Respondents.

Counsel for the Applicants : Mr. K.Venkateswara Rao

Counsel for the Respondents : Mr. N.R.Devaraj, Sr. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

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O.A.No.131/95

Dt. of decision: 2.2.95

JUDGEMENT

(As per the Hon'ble Sri R.Rangarajan, Member(A))

Heard Sri K.Venkateswara Rao, learned counsel for the applicants and Sri N.R.Devaraj, learned counsel for the respondents.

2. Applicants 1 to 7 are presently working as Senior Accounts Officer in the Telecom Circle of A.P.. whereas applicant No.8 is working as Accounts Officer in A.P. Circle under the control of R-1. This OA is filed praying for stepping up of pay in the cadre of Accounts Officer so as to be equal to the pay of their junior, Sri R.A.Mohan Raj (Staff lower grade of Jr. Accounts Officer.

3. The posts of Junior Accounts Officer and Accounts Officer in the Telecom Department are All India cadre. The promotion from the post of Jr.Accounts Officer to Accounts Officer is on the basis of seniority cum-fitness. The avenue of promotion for the Accounts Officer is to the cadre of Sr.Accounts Officer, and from there to Asst.Chief Accounts Officer and then to Chief Accounts Officer.

4. The contentions raised in this O.A. have been covered by judgement dt.29.11.94 in OA No.974/93 and by judgement dt.30.11.94 in OAs 1523/94, 43/93, 1078/94, 1193/94 & 1226/94 where both of us were parties to that judgement. As the applicants herein are similarly

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situated as that of the applicants in the OAs quoted above, we see no reason to differ from the said judgement and allow this OA as prayed for as was done in those OAs.

5. In the result, stepping up of pay as prayed for by the applicants herein is allowed. But the monetary benefits are limited from 1.2.1992 (this OA was filed on 30.1.1995). (1.2.92)

stage itself. No costs.

(R. Rangarajan)

Member (A)

(V. Neeladri Rao)

Vice Chairman

Dated 2 -2-1995.

Deputy Registrar (J)CC

1. The Chief General Manager, Telecommunications, A.P. Hyderabad.
2. The Director General, Union of India, Dept. of Telecommunications, New Delhi.
3. The Secretary to the Min. of Telecommunications, New Delhi.
4. One copy to Mr. K. Venkateswar Rao, Advocate, CAT. Hyd.
5. One copy to Mr. N. R. Devraj, Sr. CGSC. CAT. Hyd.
6. One copy to Library, CAT. Hyd.
7. One spare copy.

pvm

RRB 9/2/95

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(AIRN)

DATED: 2 - 2-1995

ORDER/JUDGEMTN:

M.A./R.A/C.A.No.

in

O.A.No. 131/95

T.A.No. (w.p.)

Admitted and Interim directions issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered Rejected

No order as to costs.

DVM

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